

Court No. - 2

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 878 of 2022

Petitioner :- Vaibhav Pandey

Respondent :- State Of U.P. Thru. Prin. Secy. Deptt. Urban Development, Civil Sectr. Lko. And Another

Counsel for Petitioner :- Sharad Pathak,Piyush Pathak

Counsel for Respondent :- C.S.C.,Anurag Kumar Singh

Hon'ble Devendra Kumar Upadhyaya,J.

Hon'ble Saurabh Lavania,J.

Counter affidavit filed on behalf of State is taken on record.

Sri Sharad Pathak, learned counsel has filed rejoinder affidavit on behalf of the petitioner, which is also taken on record.

Various other writ petitions have been filed raising almost same issues with certain exceptions where apart from broader issues engaging attention of this Court in this case, certain individual issues have also been raised.

Having regard to the nature of issue involved in all these petitions, the Court had ordered that all the petitions be clubbed together.

Counter affidavit filed today in PIL No.878 of 2022 has been served upon almost all the counsel representing the petitioners in this bunch of writ petitions, however, those learned counsel who have not been given a copy thereof shall contact learned Chief Standing Counsel and obtain a copy thereof.

There appears to be consensus amongst the learned counsel representing the petitioners in all these petitions that almost 95% of the writ petitions can be disposed of on the basis of pleadings between the parties in PIL No.878 of 2022.

Having regard to the nature of issue and also taking into account the fact that the current term of urban local bodies is likely come to an end soon, it is directed that the matter shall be listed tomorrow.

Accordingly, **list/put up tomorrow i.e.21.12.2022.**

We request learned counsel for the parties to come prepared for arguing the matter finally.

Interim order granted earlier shall continue to operate till the next date of listing.

Order Date :- 20.12.2022

Renu/-